

**NATIONAL COMPANY LAW TRIBUNAL,**  
**MUMBAI BENCH**  
**COURT VI**

Item No. 7

**C.P. (IB)/1186(MB)2022**

CORAM:

**SHRI SANJIV DUTT**  
**HON'BLE MEMBER (TECHNICAL)**

**SHRI K. R. SAJI KUMAR**  
**HON'BLE MEMBER (JUDICIAL)**

ORDER SHEET OF HEARING (HYBRID) DATED **19.07.2024**

NAME OF THE PARTIES : **Catalyst Trusteeship Limited**

**Vs**

**Radius Sumer Developers Private Limited**

**For FC** : Adv. Harsh Moorjani, Adv. Ms Shobhana Narayan and Adv. Shreya Mohapatra

**For CD** : Adv. Feroze Patel i/b Shanay Bafna

**Section 7 of IBC.**

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**ORDER**

Both the Counsel for FC and CD jointly submit that the matter has already been settled and what remains is execution of certain documents for the purpose of concluding the settlement. Counsel for CD requests for four weeks' time to complete the entire process. Allowed as a last chance. **List on 30.08.2024 for reporting settlement/final hearing/disposal.**

**Sd/-**  
**SANJIV DUTT**  
**MEMBER (TECHNICAL)**

**Sd/-**  
**K. R. SAJI KUMAR**  
**MEMBER (JUDICIAL)**

RV